

**Central Administrative Tribunal
Principal Bench**

**OA No.3301/2015
MA No.2259/2016**

New Delhi, this the 5th day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

S.P. Nischal,
R/o B-1/52,
New Moti Nagar,
New Delhi-110015.

...Applicant

(By Advocate : Shri H.D. Sharma)

Versus

1. Central Provident Fund commissioner,
Bhavishya Nidhi Bhawan,
EPF Organization,
14, Bhikaji Cama Place,
New Delhi-110066.
2. Chief Vigilance Officer,
Vigilance Wing, EPF Organization,
Ministry of Labour & Employment,
15, Bhikaji Cama Place,
New Delhi-110066.
3. Permanent Inquiry Officer (NZ),
Bhavishya Nidhi Bhawan,
EPF Organization,
Ministry of Labour & Employment,
14, Bhikaji Cama Place,
New Delhi-110066.

...Respondents

(By Advocate : Shri S.K. Tripathi for Shri Gyanendra Singh, Shri Sanjay K. Shandilya and Shri Abhishek Singh)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

This OA is filed challenging the charge memo issued to the applicant. The learned counsel for applicant submits that during the pendency of the OA, not only the inquiry was conducted, but also the order of punishment was passed and the Appellate Authority has reduced the punishment, so imposed.

2. In view of this development, the OA has become infructuous and the same is, accordingly, dismissed.

Pending MAs, if any, shall also stand disposed of.

There shall be no orders as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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